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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30.03.2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/10/2016
NAME OF THE PETITIONER(S) : Travancore Solvents & Oils
NAME OF THE RESPONDENT(S) : M/s Kerala Chamber of Commerce & Industry & 5 Ors
UNDER SECTION : 241,242,242 (4)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	PRIYADARSHINI. N Poojitha For T.K. Bhaskar	Counsel for R5	
2.	K. Gowtham Kumar	Counsel for R1	
3.)	Joseph Gopuran	Counsel for R2, R3, R4, R6	
4.)	B. Dhanaraj -	in the petition -	

ORDER

Shri B Dhanaraj, counsel for petitioner present. Shri K Gowtham Kumar, counsel for R1, Shri Joseph Gopuran, counsel for R2 to R4 & R6 and Ms N Priyadarshini, counsel for R5 are present. Counsel for R2 to R4 & R6 stated that he is filing counter in the Registry today and furnished copy of the same to the other side. Counsel for R5 submits that she is filing an affidavit for removal of R5 in the array of parties. She is directed to file the same and furnish copy to the other side in advance to enable them to file reply. Counsel for petitioner is directed to file rejoinder and provide a copy of the same prior to the next date of hearing. The matter is put up for hearing interim reliefs. Put up on **13.04.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)